

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 03/(MAH)/2017
Connected with T.C.S.D. No. 894/2016

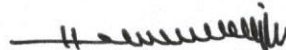
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2017

NAME OF THE PARTIES: M/s. Tata Motors Finance Ltd.
Between
M/s. Sheba Properties Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	HEMANI SETHI	ADVOCATE	

Common Order

CSP No.02/2017 connected with CSD No.895/230-232/NCLT/MB/MAH/2016

CSP No.03/2017 connected with CSD No.894/230-232/NCLT/MB/MAH/2016

At request of the parties, list this matter for hearing on 17.1.2017

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)